

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II  
SPECIAL BENCH(Video Conference)

CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.04.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.466/7/HDB/2019
NAME OF THE COMPANY	Athena Energy Ventures Pvt Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Athena Energy Ventures Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned counsel for the Financial Creditor appeared.

He pointed us that Hon'ble NCLAT in Appeal No.633/2020 vide order dated 24.11.2020 admitted the Corporate Debtor under CIRP U/s.7 by appointing IRP.

Hence, order of admission of Corporate Debtor under CIRP is passed.

Matter stands disposed of.

IRP is directed to file progress report within one month.

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MEMBER TECHNICAL

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MEMBER JUDICIAL